

**Annexure 7**

Name of the corporate debtor: **Sterne India Private Limited** ; Date of commencement of CIRP: **22nd April 2025**; List of Creditors as on: **23rd January 2026**  
**List of Operational creditors (Government Dues)**

*Amount in INR*

SN	Name of Creditor	Type of Department	Details of Claim Received		Details of Claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amt Covered By Security Interest	Amt Covered by Guarantee						Whether related party?
1	Assistant Commissioner (ST), Gajuwaka Circle, Visakhapatnam-II Division	GST	17.09.2025	52,430,400	3,246,803	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	49,183,597	-	Amounts relating to under-declared output tax and ITC reversal are admissible. Balances relating to tax identified through E-Way Bills or suppression of sales are non-admissible as they pertain to procedural lapses and require further verification. Penalty is not-admissible due to moratorium under Section 14.
2	Assistant Commissioner (State Tax), Nava Raipur Circle-10, Raipur, Chhattisgarh	GST	10.10.2025	20,000	20,000	Tax liability	N.A	N.A	No	-	-	-	-	The claim has been admitted as per the documentary records furnished.
3	Assistant Commissioner of Central Tax ABIDS CGST Division, Hyderabad CGST Commissionerate, Hyderabad	GST	27.05.2025	484,081,211	275,241,903	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	208,839,308	-	The principal amount and interest have been admitted based on the documentary evidence, computations, and clarifications furnished by the Department. The penalty component has not been admitted in view of the moratorium imposed under Section 14 of the Insolvency and Bankruptcy Code, 2016.
4	Assistant Commissioner of Central Tax ABIDS CGST Division, Hyderabad CGST Commissionerate, Hyderabad	GST	20.08.2025	1,052,291	663,516	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	388,775	-	Principal is admissible. Clarifications have been sought from department in respect of the Interest Component. Penalty is not-admissible due to moratorium under Section 14.
5	Assistant Commissioner of Central Tax ABIDS CGST Division, Hyderabad CGST Commissionerate, Hyderabad	GST	26.09.2025	5,540,873,488	-	Penalty	N.A	N.A	No	-	-	5,540,873,488	-	Penalty is not-admissible due to moratorium under Section 14.
6	Central Tax and Central Excise Kozhikode Urban Division	GST	14.05.2025	18,965	-	Tax liability + Interest + Late Fee	N.A	N.A	No	-	-	18,965	-	Claim pertains to differential GST liability for FY 2022-23 arising from mismatch between GSTR-2B and GSTR-3B, along with interest for delayed payment and late fees for delayed filing of GSTR-9.
7	Deputy Commissioner of Income Tax, Circle 6(1)(1), Bangalore	Income Tax	22.09.2025	577,708,570	-	Tax liability + Interest + Penalty	N.A	N.A	No	577,708,570	-	-	-	In view of the pending proceedings before the Hon'ble High Court of Karnataka and the absence of a concluded determination of liability as on the Insolvency Commencement Date, the claim has been admitted as a contingent claim.
8	Deputy Commissioner of State Tax, Kalyan, Thane, Maharashtra	GST	26.08.2025	27,009,886	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	27,009,886	-	Claim pertains to ITC blocked on account of retrospective cancellation of supplier's GST registration; ITC remains blocked despite follow-ups and no clarification or substantiation has been received from the Department, hence claim rejected.
9	Employees Provident Fund Organisation, Regional PF Commissioner -11 (Compliance), Regional Office Bengaluru - Mulleshwaram	EPFO	09.10.2025	474,782	-	Short Remittance + Interest + Per	N.A	N.A	No	-	-	474,782	-	Wrong claim form submitted by the Department. Clarifications were sought; however, no response was received. Claim is based on assessment/penalty passed during the CIRP period and is therefore not admissible in view of Section 14 of the IBC.
10	Income Tax Officer (TDS), Ward 3(2), Bangalore	Income Tax	29.08.2025	3,150,740	3,150,740	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	-	The claim has been admitted as per the documentary records furnished.
11	Office of The Assistant Commissioner of CGST & C.Ex, Dankuni Division	GST	09.05.2025	13,045,516	10,331,416	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	2,714,100	-	Claim partially admitted by the erstwhile IRP
12	State Tax Officer (5)(i)(c)Unit-40, Vadodara, Gujarat	GST	25.09.2025	68,490,272	38,949,619	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	29,540,653	-	Claim is based on 3 outstanding demands. Principal & Interest in respect of outstanding demand 1 & 2 have been admitted based on the show cause notice. The Principal Amount in respect of demand 3 has been admitted since the liability is reflected on the GST Portal. Penalty amount in respect of all 3 outstanding demands has been rejected in view of Section 14 of the IBC.
13	The Assistant Commissioner of central tax, South Division 5 (GST Bangalore)	GST	22.05.2025	38,922,201	474,400	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	38,447,801	-	Claim pertains to IRP's tenure; INR 4,74,400 admitted by IRP. Balance claim is based on ASMT-10 dated 22.05.2025 passed during moratorium is not admissible u/s 14 of IBC, and documents sought to substantiate DRC-03 balance.
14	The Assistant Commissioner of central tax, South Division 5 (GST Bangalore)	GST	20.09.2025	75,863,763	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	75,863,763	-	Claim received after due date for submission. Claim is based on SCN dated 23.10.2024 with no adjudication/assessment order, liability uncrystallised, hence the claim has been rejected.

SN	Name of Creditor	Type of Department	Details of Claim Received		Details of Claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amt Covered By Security Interest	Amt Covered by Guarantee	Whether related party?					
15	The Assistant Commissioner of central tax , South Division 5 (GST Bangalore)	GST	10.12.2025	28,554,549	25,078,618	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	3,475,931	-	Principal, Interest (upto the Insolvency Commencement Date) and Penalty admitted as the Assessment Order was passed prior to initiation of the CIRP. Interest Levied during the CIRP Period has been rejected.
16	The Assistant Commissioner of central tax , South Division 5 (GST Bangalore)	GST	22.12.2025	30,340,031	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	30,340,031	-	Claim received after due date for submission. The claim has been rejected since the Show Cause Notice and the consequential Order have been issued after initiation of the CIRP and is therefore not admissible in view of Section 14 of the IBC.
<b>Total</b>				<b>6,942,036,665</b>	<b>357,157,015</b>					<b>577,708,570</b>	<b>-</b>	<b>6,007,171,080</b>	<b>-</b>	

**Notes:**

1. The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information become available.
2. The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims may be admitted on receiving sufficient proof in support of such claims.
3. In case the amount claimed by any creditor is not precise due to any contingency or any other reason than the best estimate of the amount of the claim has been collated based on the information available.
4. The amounts of claims admitted may be partly or fully revised including the estimates of contingent claims as may be considered appropriate based on additional information warranting such revision.
5. A creditor shall provide an update on the claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. 22nd April, 2025.
6. An Addendum to Form A - Public Announcement is being made on 20th August, 2025 and the revised claims are required to be filed within the prescribed time.